

**IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI**  
**SPECIAL BENCH (COURT – II)**

**Item No. 210**  
**(IB)-708/ND/2022**  
**IA-1251/2023**

**IN THE MATTER OF:**

**Bank of Baroda**

... **Applicant/Petitioner**

**Versus**

**Sh. Vishnu Bhagwan**

... **Respondent**

**Under Section: 95 (1) of IBC, 2016**

**Order delivered on 05.02.2024**

**CORAM:**

**SH. ASHOK KUMAR BHARDWAJ**  
**HON'BLE MEMBER (J)**

**SH. ATUL CHATURVEDI**  
**HON'BLE MEMBER (T)**

**PRESENT:**

**For the Applicant** :

**For** **the** : Adv. Mohit Chaudhary Adv. Prakhar Mithal, Adv.  
**Respondent/PG** Anushan Singhal

**For the RP** : Adv. Lalit Mohan & Adv. Videh Vaish

**Hearing Through: VC and Physical (Hybrid) Mode**

**ORDER**

Due to paucity of time, the matter is re-notified to 07.03.2024.

**Sd/-**  
**(COURT OFFICER)**